

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).10183/2012

(Arising out of impugned final judgment and order dated 18/07/2011  
in WA No.430/2010 passed by the High Court Of Orissa at Cuttack)

CHARULATA BEHERA

Petitioner(s)

VERSUS

PRAVATI PARIDA & ORS.  
(With appln.(s) for c/delay in filing SLP)

Respondent(s)

Date : 12/01/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE  
HON'BLE MR. JUSTICE SHIVA KIRTI SINGHFor Petitioner(s) Mr. Shwetaketu Mishra,Adv.  
Mr. S.K. Das,Adv.  
For Mr. V. K. Monga,Adv.For Respondent(s) Mr. Avijit Patnaik,Adv.  
Mr. S. Mohanty,Adv.  
For Mr. Amarjit Singh Bedi,Adv.

State Mr. Shibashish Misra,Adv.

UPON hearing the counsel the Court made the following  
O R D E RHearing concluded.  
Judgment reserved.(Sarita Purohit)  
Court Master(Sneh Bala Mehra)  
Assistant Registrar

Signature Not Verified

Digitally signed by  
Sarita Purohit  
Date: 2015.01.13  
17:04:34 IST  
Reason: